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SHRI B. GUPTA: If it is so that the Government cannot ban films being taken even when we know and apprehend that it is going to be something very bad for us, may I ask whether the Government would consider some special measures to deal with this particular case?

SHRI JAWAHARLAL NEHRU: The hon. Member is putting a hypothetical question about hypothetical situation which may never arise.

SHRI B. GUPTA: It is a very dangerous hypothesis in operation.

Dr. D. H. VARIAVA: May I know if a licence is required by anyone who is producing a film in India, and if Government think that the producers are not producing a film which is suitable for the purpose of India, whether they can ban it?

DR. B. V. KESKAR: As far as production of films is concerned, the present law according to the Constitution is that we have nothing to do with it. It is only when the film is exhibited or going to be exhibited to the public that it cannot be done without a certificate from the Central Board of Censors.

DR. D. H. VARIAVA: I want to know if any licence is required by producers to produce a film?

Dr. B. V. KESKAR: None.

SHRI T. V. KAMALASWAMY: there any basis in the complaint that the M.G.M. Director, Mr. George Cukor wanted an interview with the Minister and that he was not given that interview?

DR. B. V. KESKAR: The hon. Members should not believe all they read in the papers.

POWER-PROJECT FOR COORG

*141. SHRI V. K. DHAGE: Will the Minister for Planning be pleased to state:

(a) whether a power-project for Coorg is now under the examination of the Government of India; and

to Questions

(b) if so, what is the estimated financial outlay of this project and when it will be undertaken?

THE DEPUTY MINISTER FOR IRRI-GATION AND POWER (SHRI J. S. L. HATHI): (a) Yes, Sir.

(b) Rs. 17.3 crores. The project is under examination by a technical committee. It will be considered along. with other power-projects in connection with the Second Five Year Plan.

SHRI V. K. DHAGE: May I know since when has this been under consideration?

SHRI J. S. L. HATHI: The report was received in July 1954.

*142. [Postponed to the 7th December 1954.]

Labourers engaged in the various River Valley Projects

Shri ABDUR REZZAK KHAN: Will the Minister for IRRIGA-TION AND Power be pleased to state:

- (a) the strength of labourers gaged in the years 1947 to 1954 in the various river valley projects which are under the control of the Government of India;
- (b) the number of labourers who were directly employed and the number of labourers who were employed contract labourers in these projects; and
- (c) whether there has been seasonal forced unemployment in these projects and if so, the number labourers affected and whether they were given any compensation for the period of their unemployment?

THE DEPUTY MINISTER FOR IRRI-GATION AND POWER (SHRI J. S. L. HATHI): (a) to (c). The information is being collected and will be laid on the Table of the House as soon as possible.

SHRI S. N. MAZUMDAR: May I know whether the hon. Minister is aware of the fact that at the end of the monsoon the workers who are on the muster roll are discharged and are re-employed again when the work starts?

Oral Answers

SHRI J. S. L. HATHI: Yes, some of those labourers are discharged.

Shri S. N. MAZUMDAR: May I know what is the number of these labourers or their proportion?

SHRI J. S. L. HATHI: I would require notice of that.

SHRI S. N. MAZUMDAR: Is it not a fact that these workers who are thus discharged for some periods, when they went to work in that place, were taken to other places and when they are discharged, they have no means to live on for the period when they have no work?

Shri J. S. L. HATHI: This matter was brought to the notice of the Government and we have now arranged that even during the monsoon season some works which could be carried on should be carried on and these persons should be retained there or employed.

HINDUSTAN STEEL LTD.

- *144. SHRI S. MAHANTY: Will the Minister for Production be pleased to state:
- (a) the total number of persons both technical and non-technical appointed so far in connection with the Rourkela Steel Plant project;
- (b) out of the persons employed so far, the number of those who belong to the State of Orissa; and
- (c) when Government propose to shift the office of the Hindustan Steel Ltd. from Delhi to Orissa?

THE MINISTER FOR PRODUCTION (SHRI K. C. REDDY): (a) The total number of persons, both technical and non-technical, appointed so far in connection with the Rourkela project is 92.

- (b) 9 persons belong to the State of Orissa.
- (c) The shifting of the office is a matter for the consideration of the Board of Directors of the company. A small office, however, is working at Rourkela.

Shri S. MAHANTY: May I know if the advertisements for posts connected with this project are published only in the all-India Press or in the Orissa Press also?

Shri K. C. REDDY: I think Sir, technical appointments, that is to say, appointments of technicians, have been advertised all over India. So far as non-technical persons are concerned, the employment exchanges are utilised and on the basis of information obtained from the employment exchanges the appointments are made, and otherwise also.

SHRI S. MAHANTY: Can I take it, therefore, that non-technical posts are not advertised?

Shri K. C. REDDY: Non-technical posts of a responsible nature, for example, administrative efficers, purchase officers, sales officers. etc., are advertised. I do hot think posts like those of peons, drivers and so forth are advertised.

SHRI S. MAHANTY: My question relates to clerks and assistants and other ministerial officers. May I know how many of these non-technical persons so far appointed for the Rourkela project are Oriyas?

Stri K. C. REDDY: Out of the 75 non-technical hands appointed so far, 6 are Oriyas.

SHRI B. GUPTA: How many of them are non-Indians—I mean foreigners?

(No reply.)

Shri S. MAHANTY: Is the hon. Minister aware of the comments in the Press and public criticisms in Orissa reflecting strong disappointment and